

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **SREE KAMAKHYA TEA CO PVT LTD**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sree Kamakhya Tea Co Pvt Ltd
2.	Date of incorporation of corporate debtor	22/12/1954
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01100WB1954PTC022041
5.	Address of the registered office and principal office (if any) of corporate debtor	4 Hastings Park Rd, Alipore, Kolkata-700027, WB, India
6.	Insolvency commencement date in respect of corporate debtor	21/11/2019. Order downloaded from the NCLT website on 23/11/2019.
7.	Estimated date of closure of insolvency resolution process	18/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jitendra Lohia Regn. No.: IBBI/IPA-001/P00170/2017-18/10339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Todi Chambers, 2 Lal Bazar Street, 2 nd Floor, Room No-204 & 205, Kolkata-700001, West Bengal Email id: jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd., Todi Chambers, 2 Lal Bazar Street, 2nd Floor, Room No-204 & 205, Kolkata-700001, West Bengal Email id: ip.jitulohia@gmail.com
11.	Last date for submission of claims	07/12/2019 (14 days calculated from the date of downloading the order from the NCLT website)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of SREE KAMAKHYA TEA CO PVT LTD on 21/11/2019 (Order downloaded from the NCLT website on 23/11/2019).

The creditors of SREE KAMAKHYA TEA CO PVT LTD, are hereby called upon to submit their claims with proof on or before 07/12/2019 (fourteen days from the date of downloading the order from the NCLT website) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25th November 2019
Place: Kolkata



J. Lohia

JITENDRA LOHIA

Interim Resolution Professional

Regn. No.: IBBI/IPA-001/P00170/2017-18/10339